

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
NOVATECH PROJECTS (I) PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Novatech Projects (I) Private Limited
2.	Date of incorporation of corporate debtor	21st August, 1984
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28100MH1984PTC033793
5.	Address of the registered office and principal office (if any) of corporate debtor	601, Balaji Infotech, Plot No. 278/A, Road No. 16/A, Wagle Industrial Estate, Thane, Maharashtra, India, 400604
6.	Insolvency commencement date in respect of corporate debtor	13th November, 2024 (Order received on 14th November 2024)
7.	Estimated date of closure of insolvency resolution process	12th May, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra, 400053 Email: <a href="mailto:nehavkjain@gmail.com">nehavkjain@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: <a href="mailto:cirp.novatechproject@gmail.com">cirp.novatechproject@gmail.com</a>
11.	Last date for submission of claims	27th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Novatech Projects (I) Private Limited** on **13th November, 2024**.

The creditors of **Novatech Projects (I) Private Limited**, are hereby called upon to submit their claims with proof on or before **27th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**SD/-**

**Neha Jain Nemni**

Date: 15th November, 2024

Place: Mumbai

Interim Resolution Professional  
Novatech Projects (I) Private Limited